

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KARUNA DISTRIBUTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Karuna Distributors Private Limited
2.	Date of incorporation of corporate debtor	22/03/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2005PTC102416
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 7, Prafulla Sarkar Street 3rd. Floor, Room No.4 Kolkata -700072 West Bengal. Principial Business Place: 1) Flat No. F-33, Hariom Park, Near Jaiambe Nagar, Thaltej, Ahmedabad -380054, Gujrat . 2) A-4 Basni Mandi Bhagat ki Koti, Jodhpur, Rajasthan.
6.	Insolvency commencement date in respect of corporate debtor	03/11/2021
7.	Estimated date of closure of insolvency resolution process	01/05/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitendra Lohia Regn No: IBBI/IPA-001/IP-P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2/7 Sarat Bose Road, 2nd Floor, Vasundhara Building, Near Hindustan Club, Kolkata-700020, West Bengal. Email id: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Klass Insolvency Resolution Professionals Pvt. Ltd. 2/7 Sarat Bose Road, 2nd Floor, Vasundhara Building, Near Hindustan Club, Kolkata-700020, West Bengal . Email id: cirp.karuna@gmail.com
11.	Last date for submission of claims	17/11/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Karuna Distributors Private Limited** on 03.11.2021.

The creditors of Karuna Distributors Private Limited, are hereby called upon to submit their claims with proof on or before 17.11.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.11.2021
Place: Kolkata



J. Lohia
JITENDRA LOHIA
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P00170/2017-18/10339